

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:35
ANSWERED ON:02.12.2003
POLICE REFORM
RADHA MOHAN SINGH

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government propose to implement the recommendations of the Dharmvir Commission on Police Reforms to curb rampant corruption in police department and insensitive attitude of police;
- (b) if not, the reasons therefor;
- (c) whether the Government propose to establish a code of conduct for F.I.R. and interrogation of accused in custody; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SWAMI CHINMAYANAND)

- (a): Yes Sir. The recommendations of the National Police Commission headed by Shri Dharam Vira in this regard have been sent to the State Governments for taking appropriate necessary action. Central Government periodically re-emphasises the need to maintain high integrity among police personnel. They are also motivated to show sensitivity towards human right issues, and concerns of weaker sections, women and children.
- (b): Does not arise in view of (a) above.
- (c) & (d): Filing of FIR is legal duty of State police force and the State Governments have been advised from time to time to ensure that police discharges this duty scrupulously. As regards interrogation of accused in custody, this is to be done as per due procedure of law.